

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 129

IA(IBC)(LIQ.)/3 (CH)2024

IA(I.B.C)/613 (CH)2024

IA(I.B.C)/2447(CH)2023

IA(I.B.C)/2875(CH)2023

IA(I.B.C)/2828(CH)2023

IA(I.B.C)/2873 (CH)2023

IA(I.B.C)/2964 (CH)2023

IA(I.B.C)/267 (CH)2024

IA(I.B.C)/826 (CH)2024

In

CP(IB) No. 73/Chd/Hry/2020

(Admitted)

IN THE MATTER OF:

State Bank of India

...

Petitioner-Financial Creditor

Versus

Kissan Riceland Pvt. Ltd.

...

Respondent-Corporate Debtor

Under Section: 7, IBC 2016, 33(1) (b) (i) to (iii) r/w Sec 33(3), 60(5), 66

Order delivered on 09.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 19.08.2024.

Sd/-

Court Officer